

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

IA No. 48/2014 in Petition No. 252/GT/2013

- Subject** : Application for withdrawal of I.A No. 2/2014 for fixation of provisional tariff of the generating station.
- Date of Hearing** : **16.9.2014**
- Coram** : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A. S. Bakshi, Member
- Petitioner** : Jaiprakash Power Ventures Ltd.
- Respondents** : PTC India Ltd and 6 others
- Parties present** : Shri Vishal Gupta, Advocate, JPVL

Record of Proceedings

The matter was mentioned today by the learned counsel for the petitioner.

2. The learned counsel for the petitioner submitted that IA No. 2/2014 was filed by the petitioner for grant of provisional tariff for supply of power from the generating station with effect from 1.4.2014, subject to determination of final tariff and the Commission after hearing the parties had reserved its orders.
3. The learned counsel further submitted that during the pendency of the said I.A No.2/2014, the respondents have worked out an interim arrangement for payment of amounts to the petitioner against the power supply made from the generating station and this has enabled the petitioner to meet its immediate financial obligations. In this backdrop, the learned counsel submitted that present I.A has been filed for withdrawal of the said application (I.A.No.2/2014) praying for grant of provisional tariff and the Commission may permit the same. The learned counsel further submitted that the Commission may consider the approval of tariff of the generating station for the period 2014-19.
4. The Commission directed the learned counsel for the petitioner to expedite the filing of the tariff petition for the period 2014-19 in accordance with the 2014 Tariff Regulations, in order to determine the tariff of the generating station for the period 2014-19, along with the copy of agreement for an interim arrangement for payment of amounts to the petitioner against the power supply with effect from 1.4.2014.

5. Considering the fact that the parties have been heard for the grant of provisional tariff in I.A.No.2/2014, the Commission directed the issuance of notice to all the respondents in the present I.A filed by the petitioner.

6. Accordingly, the petitioner is directed to serve a copy of this I.A on the respondents by 24.9.2014. Matter shall be listed for hearing on 30.9.2014.

By order of the Commission

Sd/-
(T. Rout)
Chief (Legal)